

15.41 hrs.

CONSTITUTION (SCHEDULED  
TRIBES) ORDER (AMENDMENT)  
BILL\*

(Amendment of the Schedule)

[English]

SHRI P.C. THOMAS: (Muvattupuzha):  
Sir, I beg to move for leave to introduce a Bill  
further to amend the Constitution (Sched-  
uled Tribes) Order, 1950.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce A  
Bill further to amend the (Constitution  
(Scheduled Tribes) Order, 1950."

*The motion was adopted*

SHRI P.C. THOMAS: Sir, I introduce  
the Bill

15.41 1/2 hrs.

CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL\*

(Amendment of Section 125)

[English]

SHRI SYED SHAHABUDDIN (Kishan-  
ganj): Sir, I beg to move for leave to introduce  
a Bill further to amend the Code of Criminal  
Procedure, 1973.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a  
Bill further to amend the Code of Crimi-  
nal Procedure, 1973."

*The motion was adopted*

SHRI SYED SHAHABUDDIN: Sir, I in-  
troduce the Bill.

15.42 hrs.

INDIGENT PERSONS WELFARE  
BILL\*

[English]

SHRI SYED SHAHABUDDIN (Kishan-  
ganj): Sir, I beg to move for leave to introduce  
a Bill to provide for the welfare of indigent  
persons and for matters connected there-  
with.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a  
Bill to provide for the welfare of indigent  
persons and for matters connected  
therewith."

*The motion was adopted*

SHRI SYED SHAHABUDDIN: Sir, I in-  
troduce the Bill.

15.43 hrs.

CONSTITUTION (AMENDMENT)  
Bill\*

(Amendment of Article 81)

[English]

SHRI SYED SHAHABUDDIN (Kishan-  
ganj): Sir, I beg to move for leave to introduce  
a Bill further to amend the Constitution India.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a  
Bill further to amend the Constitution of  
India."